



**తెలంగాణ రాజపత్రము**  
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**No. 7] HYDERABAD, SUNDAY, MARCH 25, 2018.**

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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

**L.A. BILL No: 7 of 2018.**

**A BILL TO AUTHORISE PAYMENTS AND APPROPRIATION OF MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR COMMENCING ON THE 1<sup>ST</sup> APRIL, 2018.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-Ninth year of the Republic of India, as follows:-

Short title.

1. This Act may be called Telangana Appropriation Act, 2018.

*Authorisation of Rs. 174508,85,15,000 from and out of the Consolidated Fund of the State of Telangana for the financial year which commencing on the 1<sup>st</sup> April, 2018.*

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year commencing on the 1<sup>st</sup> April, 2018, a sum not exceeding one lakh seventy four thousand five hundred and eight crores, eighty five lakhs and fifteen thousand rupees, being moneys required to meet:-

(a) the grants made by the Telangana Legislative Assembly for that year, as set-forth, in column (3) of the Schedule; and

(b) the expenditure charged on the Consolidated Fund of the State of Telangana, for that year, as set-forth in column (4) of the Schedule.

Appropriation.

3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State of Telangana by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

**THE SCHEDULE**  
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	Total	
(1)	(2)	(3)	(4)	(5)	
		Rs.	Rs.	Rs.	
	I. State Legislature	Revenue	127,39,69,000	4,61,00,000	132,00,69,000
	II. Governor and Council of Ministers	Revenue	32,43,51,000	21,14,55,000	53,58,06,000
	III. Administration of Justice	Revenue	657,67,57,000	198,58,80,000	856,26,37,000
		Capital	37,96,12,000	- -	37,96,12,000
	IV. General Administration and Elections	Revenue	360,24,13,000	51,75,63,000	411,99,76,000
		Capital	6,80,00,000	- -	6,80,00,000
	V. Revenue, Registration and Relief	Revenue	1811,27,75,000	- -	1811,27,75,000
		Capital	2,48,98,000	- -	2,48,98,000
	VI. Excise Administration	Revenue	188,96,00,000	- -	188,96,00,000
		Capital	20,00,00,000	- -	20,00,00,000
	VII. Commercial Taxes Administration	Revenue	298,89,62,000	- -	298,89,62,000
		Capital	21,87,35,000	- -	21,87,35,000
	VIII. Transport Administration	Revenue	88,29,00,000	- -	88,29,00,000
		Capital	2,02,56,000	- -	2,02,56,000
	IX. Fiscal Administration, Planning, Surveys and Statistics	Revenue	12871,12,93,000	11788,38,48,000	24659,51,41,000
		Capital	2484,10,00,000	- -	2484,10,00,000
		Public Debt		6594,48,23,000	6594,48,23,000
		Loans	145,23,00,000		145,23,00,000

(1)	(2)	(3) Rs.	(4) Rs.	(5) Rs.
	X. Home Administration	Revenue	4685,80,33,000	-- 4685,80,33,000
		Capital	1104,54,59,000	-- 1104,54,59,000
	XI. Roads and Buildings	Revenue	1374,56,91,000	1,23,75,000 1375,80,66,000
		Capital	3474,55,35,000	150,00,00,000 3624,55,35,000
		Loans	514,34,52,000	-- 514,34,52,000
	XII. School Education	Revenue	10387,94,09,000	-- 10387,94,09,000
		Capital	442,35,77,000	-- 442,35,77,000
	XIII. Higher Education	Revenue	1969,88,36,000	-- 1969,88,36,000
		Capital	55,68,28,000	-- 55,68,28,000
	XIV. Technical Education	Revenue	387,04,36,000	-- 387,04,36,000
		Capital	35,27,11,000	-- 35,27,11,000
	XV. Sports and Youth Services	Revenue	101,16,68,000	-- 101,16,68,000
		Capital	11,47,10,000	-- 11,47,10,000
	XVI. Medical and Health	Revenue	5752,75,64,000	-- 5752,75,64,000
		Capital	1091,73,86,000	-- 1091,73,86,000
		Loans	530,70,90,000	-- 530,70,90,000
	XVII. Municipal Administration and Urban Development	Revenue	5145,05,70,000	-- 5145,05,70,000
		Loans	2105,50,00,000	-- 2105,50,00,000
	XVIII. Housing	Revenue	2220,19,17,000	-- 2220,19,17,000
		Loans	574,96,00,000	-- 574,96,00,000
	XIX. Information and Public Relations	Revenue	446,81,46,000	-- 446,81,46,000
	XX. Labour and Employment	Revenue	590,10,67,000	-- 590,10,67,000
		Capital	6,22,00,000	-- 6,22,00,000
	XXI. Social Welfare	Revenue	11341,69,71,000	-- 11341,69,71,000
		Capital	1367,03,35,000	-- 1367,03,35,000
	XXII. Tribal Welfare	Revenue	6660,56,58,000	-- 6660,56,58,000
		Capital	1402,90,98,000	-- 1402,90,98,000

XXIII. Backward Classes Welfare	Revenue	5399,83,13,000	--	5399,83,13,000
	Capital	515,00,00,000	--	515,00,00,000
	Loans	5,00,00,000	--	5,00,00,000
XXIV. Minority Welfare	Revenue	1960,99,10,000	--	1960,99,10,000
	Capital	39,00,90,000	--	39,00,90,000
XXV. Women, Child and Disabled Welfare	Revenue	1757,82,63,000	--	1757,82,63,000
	Capital	40,99,72,000	--	40,99,72,000
XXVI. Administration of Religious Endowments	Revenue	157,29,38,000	--	157,29,38,000
	Capital	2,00,00,000	--	2,00,00,000
XXVII. Agriculture	Revenue	12368,08,10,000	--	12368,08,10,000
	Capital	279,50,70,000	--	279,50,70,000
	Loans	86,48,40,000	--	86,48,40,000
XXVIII. Animal Husbandry and Fisheries	Revenue	703,27,04,000	--	703,27,04,000
	Capital	26,65,82,000	--	26,65,82,000
	Loans	396,80,21,000	--	396,80,21,000
XXIX. Forest, Science, Technology&Environment	Revenue	299,54,68,000	--	299,54,68,000
	Capital	5000,00,000	--	5000,00,000
XXX. Co-operation	Revenue	111,36,19,000	--	111,36,19,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXI. Panchayat Raj	Revenue	2704,31,63,000	- -	2704,31,63,000
	Capital	4574,82,89,000	- -	4574,82,89,000
	Loans	1650,00,00,000	- -	1650,00,00,000
XXXII. Rural Development	Revenue	5126,87,95,000	- -	5126,87,95,000
	Capital	1506,82,00,000	- -	1506,82,00,000
XXXIII. Major and Medium Irrigation	Revenue	8203,09,27,000	- -	8203,09,27,000
	Capital	11707,68,44,000	28,79,00,000	11736,47,44,000
	Loans	2316,78,33,000	- -	2316,78,33,000
XXXIV. Minor Irrigation	Revenue	60,87,68,000	- -	60,87,68,000
	Capital	2680,77,28,000	2,00,00,000	2682,77,28,000
XXXV. Energy	Revenue	3795,26,06,000	- -	3795,26,06,000
	Loans	598,24,00,000	- -	598,24,00,000
XXXVI. Industries and Commerce	Revenue	1107,32,03,000	- -	1107,32,03,000
	Capital	103,00,00,000	- -	103,00,00,000
	Loans	75,40,00,000	- -	75,40,00,000
XXXVII. Tourism, Art and Culture	Revenue	107,46,01,000	- -	107,46,01,000
XXXVIII. Civil Supplies Administration	Revenue	1920,98,88,000	- -	1920,98,88,000
XXXIX. Information Technology and Communications	Revenue	158,10,16,000	- -	158,10,16,000
	Capital	95,00,00,000	- -	95,00,00,000
	Loans	36,10,00,000	- -	36,10,00,000
XL. Public Enterprises	Revenue	1,59,42,000	- -	1,59,42,000
Total		155667,85,71,000	18840,99,44,000	174508,85,15,000

## **STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of clause (1) of article 204 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet,-

(a) the grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the Financial year commencing on the 1<sup>st</sup> April, 2018; and

(b) the expenditure charged on the said fund for that year.

**EATALA RAJENDER**

*Minister for Finance, Planning  
Small Savings, State Lotteries,  
Consumer Affairs, Food, Civil Supplies and  
Legal Metrology.*

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Appropriation Bill, 2018 after it is passed by the both Houses of the State Legislature may be submitted to the Governor for his assent under article 200 of the Constitution of India.

**EATALA RAJENDER**

*Minister for Finance, Planning  
Small Savings, State Lotteries,  
Consumer Affairs, Food, Civil Supplies and  
Legal Metrology.*

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.